

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 258/MP/2022**

- Subject** : Petition seeking 'in principle' approval for inclusion of Additional Capitalization Expenditure for replacement of equipments at Vindhyachal Sub-station under Section 25(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR for tariff block 2019-24 and beyond.
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Uttar Pradesh Power Corporation Ltd. & 14 Ors.
- Date of Hearing** : 13.4.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties present** : Shri Pallav Monga, Advocate, PGCIL  
Shri Tushar Srivastava, Advocate, PGCIL  
Shri Bipin Bihari Rath, PGCIL  
Shri Nitish Kumar, PGCIL  
Shri Beni Madhav, PGCIL  
Shri Gajendra Sinh

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the instant petition has been filed for 'in principle' approval of Additional Capitalization Expenditure for replacement of equipments at Vindhyachal Sub-station under Section 25(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC back to back at Vindhyachal between NR and WR for tariff block 2019-24 and beyond.

2. Learned counsel submitted that the Commission vide order dated 26.3.2022 in Petition No. 121/TT/2020 had directed for detailed technical study and report of CTUIL and POSOCO on the requirement and usefulness of HVDC back to back at Vindhyachal. CTUIL and POSOCO have now recommended the "Refurbishment of the 2x250 MW HVDC Vindhyachal BTB" as its better availability is desirable from the perspective of



reliability and flexibility in grid operation. He submitted that removing back to back HVDC may lead to less flexibility in case of contingencies on either side. Therefore, he prayed that the Petitioner may be allowed ACE of ₹60.52 crore during 2019-24 and beyond towards "Refurbishment of the 2x250 MW HVDC Vindhyaachal BTB".

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served, by 21.4.2022. The Respondents are directed to file their reply by 5.5.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 12.5.2022. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

5. The Petition shall be listed for hearing on 16.5.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

